

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

CP (IB) No. 303/Chd/Hry/2023

IN THE MATTER OF:

Phonepe Pvt Ltd.

...Petitioner

Vs.

Eyemyeye Private Limited

...Respondent

Under Section: 9, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Uttam Datt, Advocate
For the Respondent: Mr. T.S. Khaira, Advocate

ORDER

Vakalatnama has been filed by Ld. Counsel for the Petitioner vide Diary No. 03811/3 dated 26.02.2024. The same is taken on record. A date is requested by Ld. Counsel for the Respondent on the ground that reply could not be filed as settlement talks are going on between the parties and this fact is denied by Ld. Counsel for the Petitioner. Be that as it may, last opportunity is granted to him for filing the reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite failing which his right to file the reply will be struck off. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List on 02.07.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)
Preeti

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)